

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:815
ANSWERED ON:25.07.2003
PROSECUTION AGAINST NUMERO UNO
PUTTASWAMY GOWDA

Will the Minister of FINANCE be pleased to state:

- (a) whether the Unit Trust of India have launched civil and criminal prosecution against Numero Uno and Ambit Finance;
- (b) if so, the details thereof;
- (c) whether Numero Uno proposed to buyback its share from the UTI;
- (d) if so, the price offered by Numero Uno for each share;
- (e) the price at which UTI purchase Numero Uno`s share;
- (f) whether Ambit Finance has also sent any proposal in this regard; and
- (g) if not, the time likely to be taken to start civil and criminal prosecution against Ambit Finance and Numero Uno?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANANDRAO V. ADSUL)

(a) and (b) : As per the information received from the Administrator of the Specified Undertaking of the Unit Trust of India (SUUTI), action has been initiated for filing an application in the Debt Recovery Tribunal, Mumbai among others, against M/s Numero Uno International Ltd. and M/s Ambit Corporate Pvt. Ltd. for recovery of investments. As regards criminal prosecution, the matter is under examination of SUUTI.

(c) and (d): Chairman and Managing Director, Numero Uno International Ltd. has offered to buy back the entire block of 6 lacs equity shares (after accounting for 1:1 bonus issue) from SUUTI and UTI Mutual Fund @ 45% of the issue price.

(e): The erstwhile UTI had purchased the shares at the following prices:

In March 2000 - 100000 shares at Rs.500 each

In June 2000 - 100000 shares at Rs.480 each

In August 2000 - 100000 shares at Rs.480 each

(f) SUUTI has not received any such proposal from M/s Ambit Finance.

(g) No time limit can be indicated at present, for the start of civil or criminal proceedings.